



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A1-83050/2017. 22nd September 2017.

Sub:—High Court—Special Sitting on 23-9-2017 for hearing Criminal Matters—reg.

In the context of the Supreme Court's suggestion for exploring steps for hearing criminal appeals/jail appeals in which legal aid has been provided at State expenses on Saturdays by specially constituted Benches, the Honourable the Chief Justice as pleased to order that a special sitting will be held on 23rd September 2017 for hearing pending D. B Criminal Appeals/Jail Appeals in the aforesaid category. Accordingly the Division Bench consisting of the Honourable Mr. Justice A. M. Shaffique and the Honourable Mr. Justice Somarajan, P. will hold sitting in Court Hall No. 3D on 23-9-2017.

By order,

ASHOK MENON,
Registrar General.

Kochi-682 031.

Gaz. No. 43/2017/DTP (Judicial).

NOTIFICATION

No. B1(A)-62/2017. 19th September 2017.

In exercise of the powers conferred by Section 9(3) & 9(4) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in column (1) of the schedule below to be the Additional Sessions Judge to exercise jurisdiction in the Court of Session against his name in column (2) thereof from the date on which he takes charge.

SCHEDULE

(1)	(2)
Name & Designation	Courts of Sessions
Sri Rajeev, K. S., Addl. District Judge-III/ Addl. MACT, Thalassery	Thalassery

By order,

K. BABU,
Registrar (Subordinate Judiciary).

Kochi-682 031.

NOTIFICATION

No. B4(A)-44225/2008. *27th September 2017.*

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) confers upon Shri M. Devakumar, Makkolath House, Ummalathoor Thazham, Medical College P. O., Kozhikode-673 008, all the powers conferred upon a Magistrate of the Second Class under the said code in regard to cases generally arising in the local area of his jurisdiction in Kozhikode District and empowers to try such cases sitting singly in the said area;
- (ii) appoints the said Shri M. Devakumar as Additional Honorary Special Judicial Magistrate of Second Class, Kozhikode for a period of one year with effect from 8-8-2017;
- (iii) further confers upon him, under section 261 of the said Code, the power to try summarily the offences set out earlier.

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

**Office of the Chief Judicial Magistrate,
Ernakulam**

NOTIFICATION

No. E-4049/2017. *15th September 2017.*

In exercise of the powers conferred under Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Ernakulam hereby define the area within which the person mentioned in column No. 1 of the schedule hereunder may exercise all or any of the powers within which he has been invested by the High Court of Kerala with effect from 1-8-2017.

SCHEDULE

<i>Name of person</i>	<i>Areas comprised within the limits of undermentioned police stations</i>
Sri P. K. Haridas, Honorary Special Judicial II Class Magistrate-III, Ernakulam	Petty cases arises within the limit of ; E.T. South P.S. Kadavanthara P. S. City Traffic West & East Maradu P. S. (Cochin Corporation Limit only)

N. SESHADRINATHAN,
Chief Judicial Magistrate.